

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD  
BENCH AT : HYDERABAD

D.A. No. 585/1990

Date of order: 7.9.1990

BETWEEN

A.V. Subramanyam .. Applicant  
Vs.

1. The Accountant General,  
Audit, I  
Andhra Pradesh,  
Hyderabad.

2. The Comptroller & Auditor General  
of India, 10, Bahadur Shah Jafar  
Marg, New Delhi. .. Respondents

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APPEARANCE

For the Applicant : Shri I. Dakshinamurthy, Advocate  
For the Respondents : Shri G. Parameshwara Rao,  
Standing Counsel for A.G.,

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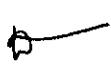
CORAM :

THE HON'BLE SHRI B.N. JAYASIMHA, VICE CHAIRMAN

THE HON'BLE SHRI D. SURYA RAO, MEMBER (JUDICIAL)

(Judgement of the Bench delivered by Shri B.N.Jayasimha)  
Hon'ble Vice Chairman

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This is an application filed by a Clerk in the office  
of the Accountant General, A.P., Hyderabad. He seeks qua-  
shing of orders of the second respondent communicated in  
letter No. AG(Ac)I/Admn II/3-3/Vol.VI/396 dt. 31.7.1989 and

  
(Contd....)

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to hold that the applicant is eligible for writing the Departmental Examination for Auditors in Feb. 1989 and direct the respondent to declare the result of the Examination held in Feb. 89 with consequential benefits.

2. We have heard Shri I. Dakshina Murthy, learned counsel for the applicant and Shri G. Parameshwara Rao, Standing Counsel for the respondents. The facts of the case are similar to the case of the applicant in O.A. No.968/89. Shri Parameswara Rao states that following the decision in O.A., No.968/89, the results of the Examination have been declared and the applicant has also been declared to have passed the Examination. Following the judgement in that case, we allow the application and direct the respondents to place him below the Group 'O' and give him promotion in accordance with the ranking so given. The application is disposed of as the applicant has already received the benefit.

*B.N. Jayasimha*  
(B.N. JAYASIMHA)  
VICE CHAIRMAN

*D. Surya Rao*  
(D. SURYA RAO)  
MEMBER (JUDICIAL)

Dictated in the open court  
Dated 7th Sept., 1990.

*A. S. Qadri*  
By Registrar (Judl) in 1990

To

1. The Accountant General, Audit-I, A.P., Hyderabad.
2. The Comptroller & Auditor General of India, 10, Mys Bahadur Shah Jafar Marg, New Delhi
3. One copy to Mr. I. Dakshinamurthy, Advocate 10-1-18/25, Shyamnagar, Hyderabad-4.
4. One copy to Mr. G. Parameswar Rao, Standing Counsel for A.G.,
5. One spare copy.

pvm

*21-10-90  
S. S. Dally  
M/S (ew)*

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MS  
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COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.B.N.JAYASIMHA : V.C.

AND

THE HON'BLE MR. D.SURYA RAO : MEMBER(J)

AND

THE HON'BLE MR.J.NARASIMHA MURTY : M(J)

AND

THE HON'BLE MR.R.BALASUBRAMANIAN : M(A)

DATE: 7/9/90

ORDER/JUDGMENT:

L.A. / R.A / C7A / NO. *585*

in

T.A. No. \_\_\_\_\_ W.P. No. \_\_\_\_\_

O.A. No. 585/90

Admitted and Interim directions issued  
Allowed.

Dismissed for Default.

Dismissed as withdrawn.

Dismissed.

Disposed of with direction.

M.A. Ordered / Rejected.

No order as to costs.

